

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1327/2003

Friday, this the 23rd day of May, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri Govindan S. Tampi, Member (A)

Ram Rattan  
s/o Late Shri Bihari  
R/o E-Block, Sonia Vihar  
Near CRPF Camp  
Delhi-94  
& Formerly Asst. Public Prosecutor  
Directorate of Prosecution  
Tis Hazari Court,  
Delhi-54

..Applicant

(By Advocate: Dr. K.S.Chauhan)

Versus

Govt. of NCT of Delhi  
Through its Chief Secretary  
Players Building  
IP Estate, New Delhi-2

..Respondents

O R D E R (ORAL)

Shri Justice V.S.Aggarwal:

Learned counsel for applicant states that he may be allowed to withdraw the present application with liberty to approach this Tribunal subsequently if the fresh cause arises.

2. Allowed as prayed. Subject to aforesaid, OA is dismissed as withdrawn.

(Govindan S. Tampi)  
Member (A)

/s/unil



(V.S. Aggarwal)  
Chairman